

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 251 of 2000.

Dated this Friday, the 5th day of May, 2000.

CORAM : Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman.

Hon'ble Shri B. N. Bahadur, Member (A).

B. D. Naik,  
Development Officer,  
Postal Life Insurance in the  
O/o. the Dy. Divn1. Manager,  
Postal Life Insurance,  
Maharashtra Circle, G.P.O.,  
Mumbai.

... *Applicant.*

(By Advocate Shri V. M. Bendre)

**VERSUS**

1. Union of India through  
The Chief Post Master General,  
Postal Life Insurance,  
Maharashtra Circle,  
G.P.O. Mumbai..
2. Deputy Divisional Manager,  
Postal Life Insurance,  
G.P.O., Mumbai. ... *Respondents.*

(By Advocate Shri V. S. Masurkar).

**OPEN COURT ORDER**

PER : Shri R. G. Vaidyanatha, Vice-Chairman.

This is an application filed by the applicant challenging the order dated 21.03.2000. The Learned Counsel for the respondents opposes the application. We have heard both counsel regarding admission.

2. The applicant who is working as a U.D.C. in the Postal Department has been temporarily appointed as Development Officer under the guidelines dated 16.09.1993. As could be seen from the guidelines, an officer can be appointed as a Development Officer

in the Postal Life Insurance for a period of three years and can be considered for extension for further two years. In this case, the applicant has exhausted the period of three years and also the extended period of two years. He has no more right as per the circular dated 16.09.1993. The present attempt on the part of the applicant to continue in the post is not based on any rule or law. Therefore, in our view, the present application is not maintainable and liable to be rejected.

3. In the result, the application is rejected at the admission stage. No order as to costs.

N. Bahadur

(B. N. BAHADUR) ..  
MEMBER (A).

R. G. Vaidyanatha

(R. G. VAIDYANATHA)  
VICE-CHAIRMAN.

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